

**Armed clashes between Assam and Nagalag Police Forces**

304. SHRI RAM CHANDRA  
BHARADWAJ :

SHRI J. P. GOYAL :

SHRI GURUDAS DAS  
GUPTA :

SHRI N. E. BALARAM :

SHRI CHATURANAN  
MISHRA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a boundary dispute between Assam and Nagaland;

(b) whether there have been clashes between the police of Assam and Nagaland in Merapani in the first week of June, 1985;

(c) if so, the details thereof?

(d) the details of the casualties as a result of the clashes; and

(e) what efforts have been made by Government for peaceful settlement of the dispute and for the rehabilitation of the persons affected by the clashes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

(b) and (c) There was an exchange of fire between the police forces of the two States in Merapani area along Assam-Nagaland border from the afternoon of 4th June, 1985 until the evening of the 6th June, 1985 when a ceasefire was effected following a meeting between the senior officials of these two States at Chumukdima (Nagalag) on 6th June, 1985.

(d) According to the information received from the two State Governments, 28 Police personnel of Assam and six of Nagaland were killed. Thirteen civilians of Assam also lost their lives.

(e) The Central Government has been holding consultations with both State Governments for finding a settlement of the boundary dispute. A Central team has been deputed to the affected areas to assess the damage caused and to recommend the quantum of assistance. In the meanwhile, the State Government of Assam has been given a Way and Means Advance of Rs. 50 lakhs to meet the emergent expenditure on account of relief and rehabilitation. Besides, a sum of Rs. 15 lakhs has been released from Prime Minister's Relief Fund.

**Law and order situation In Delhi**

305. SHRI RAMCHADRA  
BHARADWAJ :

SHRI J. P. GOYAL :

SHRI RAFIQUE ALAM :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the law and order situation in Delhi has worsened;

(b) if so, the reasons therefor;

(c) the number of dacoits, murder, rape, chain and purse snatching, dowry death reported in Delhi during 1985 so far;

(d) the number of offenders apprehended; and

(e) the measures proposed to be taken to improve the law and order situation in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHD. KHAN) (a) No, Sir.

(b) Does not arise.

(c) and (d) The number of cases reported and the offenders apprehended